

**Declaring of Gwalior as B-2 City**

11397. SHRI MADHAVRAO SCINDIA: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether it is a fact that Jullundur and Bhopal cities in Punjab and Madhya Pradesh, respectively, were declared B-2 cities after the State Governments concerned had increased municipal limits by inclusion of adjacent villages in the municipal areas of those cities;

(b) if so, whether it is also a fact that through an extraordinary Gazette No. 104 dated 12th March, 1979, Government of Madhya Pradesh have increased the municipal area of Gwalior town by inclusion of about 75 adjacent villages in the town area enhancing its claims for B-2 city; and

(c) if so, what steps are being proposed to be taken by Government to declare Gwalior as B-2 city in near future and if not, the reason therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) Bhopal has been classified as a B-2 class city, consequent on increase in the municipal area of the city. The addition of the population of the new areas to that of the earlier municipal area of the city, as per 1971 census, made it eligible for upgradation to B-2 class. Jullundur continues to remain classified as a C class city.

(b) and (c). On receipt of the relevant notification of the Madhya Pradesh Government increasing the municipal area of Gwalior, the Registrar General and Census Commissioner of India has been requested to indicate the population as per the 1971 census, of the new areas added to the Gwalior Municipal Corporation. On receipt of his reply, the question of upgradation of the city to B-2 class will be considered.

**Selection of Places for Tourist Centres for National Highways**

11398. SHRI MADHAVRAO SCINDIA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) details of the places selected in Madhya Pradesh for setting up Tourist Centres on National Highways passing through the States;

(b) whether the selection of these places was in consultation with the State Government;

(c) whether it is not a fact that places so selected are not those proposed by the State Government; and

(d) if so, details of the places proposed by the State Government.

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) to (d). The scheme for developing Tourist villages at selected centres along the national highways is yet to be finalised. The Central Department of Tourism is in the process of formulating a model plan for developing Tourist Villages. These villages would have accommodation of different categories to suit the pocket of all tourists. The other facilities would be a Cafeteria, Rest Rooms, Petrol Pump, a Service Station, Shops for sale of regional handicrafts and perhaps an area for cultural entertainment. The Tourist Villages to be located in Madhya Pradesh will be decided in consultation with the State Government as and when the details of the scheme are finalised.

**Revision of decision in regard to Revised Retirement Benefits**

11399. CH. HARI RAM MAKKASAR GODARA: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) the reasons for effecting the revised retirement benefits including